

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Excise Appeal No. 40701/2014

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-357-2013 dated 30.10.2013 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals) Coimbatore – 641 018.

M/s Gedee Weiler Pvt. Ltd.,
Vellalore Road, Podanur P.O.,
Coimbatore – 641 018

Appellant

VERSUS

**Commissioner of Customs, Central Excise
and Service Tax,**
Coimbatore – 641 018.

Respondent

APPEARANCE:

Shri. Shankaranan J., Advocate for the Appellant
Shri. M. Saravanan, Consultant for the Appellant

Shri. Arul C. Durairaj, Superintendent(AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri C. J. Mathew, Member (Technical)

Final Order No. **40056 / 2020**

Date of Hearing: 03.02.2020

Date of Decision: 03.02.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is

dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(C. J. MATHEW)
Member (Technical)

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